

ITEM NO.7 Court 6 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.8788/2021

(Arising out of impugned final judgment and order dated 16-09-2021 in WP (Cr1.) No.1843/2021 passed by the High Court of Judicature at Bombay)

PARAM BIR SINGH

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

WITH

SLP(Cr1) No. 9787/2021 (II-A)
(IA No.164542/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No.164545/2021-EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 9828/2021 (II-A)
(IA No.165204/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No.165206/2021-EXEMPTION FROM FILING O.T.)

Date : 11-01-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Nishant Ramakantrao Katneshwarkar, AOR
Mr. Nipun Katyal, Adv.

Ms. Natasha Dalmia, AOR

For Respondent(s) Mr. Darius Khambata, Sr. Adv.
Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR
Mr. Tushar Hathiramani, Adv.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.

Mr. Tushar Mehta, SGI
Mr. Kanu Agrawal, Adv.
Mr. Shantanu Sharma, Adv.

Mr. Rajat Nair, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Ritwiz Rishabh, Adv.

Mr. Navroz Seervai, Sr. Adv.
Mr. Ranbir Singh, Adv.
Mr. Samrat Krishnarao Shinde, AOR

Mr. Siddharth Dave, Sr. Adv.
Mr. C. George Thomas, Adv.
Mr. Abhikalp Pratap Singh, Adv.
Mr. Gaurav Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

We are informed that the endeavor by the State of Maharashtra by filing Criminal Writ Petition No.3793/2021 decided on 15.12.2021 to impede the role of the CBI has not been successful and a special leave petition has been filed against the same bearing Dy. No.1397/2022 yesterday. We would like to defer consideration in the present case to await what view this Court takes on that special leave petition Dy. No.1397/2022.

List for directions on 22nd February, 2022.

Interim orders dated 22.11.2021 to continue.

SLP(Cr1) No.9787/2021 & SLP(Cr1) No.9828/2021

Applications seeking exemption from filing C/C of the impugned judgment and exemption from filing O.T. are allowed.

Learned counsel for the respondent(s) has entered appearance. Counter affidavit, if any, be filed within three weeks

Rejoinder, if any, be filed within a week thereafter.

In the meantime, the Petitioner(s) be not arrested but will continue to cooperate with the investigation.

List along with aforesaid the special leave petition.

(RASHMI DHYANI)
COURT MASTER

(RAM SUBHAG SINGH)
BRANCH OFFICER